CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

ROHIT PULP & PAPER MILLS LIMITED (RPPML)

(Regd. Off.: Rohit Chambers, Janmabhoomi Road, Fort, Mumbai-400 001)

Further to the Public Announcement ('PA') dated August 13, 2007 to the shareholders of RPPML issued by Ashika Capital Limited ('Manager to the Offer') for and on behalf of Marathon Realty Limited (MRL), Chetan R. Shah and Mayur R. Shah (hereinafter collectively referred to as 'Acquirers') pursuant to and in compliance with, among others, regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('Regulations'), the shareholders are requested to note the following:

1. **Offer Price & Financial Arrangements:**

   The Offer Price has been increased to Rs. 27.55 on account of payment of Rs. 1.55 per share towards the interest for delay in payment of consideration. Consequently, the total fund requirement for the Offer revised to Rs. 2,65,82,995/- (Rupees Two Crores Sixty Five Lakhs Eighty Two Thousand Nine Hundred and Ninety Five only). Accordingly, the Acquirers have deposited an additional amount of Rs. 4,00,000/- and as on date the total amount in the Escrow Account stands at Rs. 67,00,000/- (Rupees Sixty Seven Lakhs only) in terms of and for fulfillment of the obligations under regulation 28 of the Regulations.
2. Marathon Realty Limited (MRL) is in the business of construction, development and its related activities, specializing in the development of residential and commercial complexes.
3. The Acquirers are presently engaged in building & construction and its related activities. The Acquirers through investment in the Target Company intend to review the business activities of the company including diversification by undertaking of real estate and construction activities.
4. The Acquirers may amend the main object clause of the Target Company for the purpose of undertaking of real estate and construction activities. Any such change will be effected in accordance with the provisions of the Companies Act, 1956, and other applicable laws, rules and regulations. However, depending on the requirements of the business situations, the Board of Directors of Target Company will take appropriate business decisions, in a manner which is useful to the larger interest of the shareholders.
5. Presently the Target Company is not carrying on any business except earning of Other Income.
6. The Sellers have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.
7. Suitable action may be initiated at a later stage by SEBI against the Target Company for the delay in complying with Chapter II of the Regulations.
8. SEBI may initiate appropriate actions against the Promoters and/or other acquirers of the Promoter Group for alleged violation of Regulations in respect of voting rights acquired on account of un-paid dividend on Preference Shares.
9. The parties to the Agreement will not participate in the Open Offer.
10. The total obligation of the Acquirers under the Share Purchase Agreement and Open Offer is Rs. 412.48 Lakhs and the same will be met through their Networth.
11. **The Schedule of activities pertaining to the Offer is as under:**

Activities	Original Date & Day	Revised Date & Day
Public Announcement	August 13, 2007 (Monday)	August 13, 2007 (Monday)
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	August 17, 2007 (Friday)	August 17, 2007 (Friday)
Last Date for a Competitive Bid, if any	September 3, 2007 (Monday)	September 3, 2007 (Monday)
Date by which the Letter of Offer to be Despatched to shareholders	September 20, 2007 (Thursday)	May 3, 2008 (Saturday)
Date of Opening of the Offer	September 27, 2007 (Thursday)	May 7, 2008 (Wednesday)
Last date for revising the Offer Price/ Number of Shares	October 5, 2007 (Friday)	May 14, 2008 (Wednesday)
Last date for Withdrawal of Acceptance by Shareholders	October 11, 2007 (Thursday)	May 21, 2008 (Wednesday)
Date of Closing of the Offer	October 16, 2007 (Tuesday)	May 26, 2008 (Monday)
Date by which communicating rejection / acceptance and despatch of Cheques / Demand Drafts towards payment of consideration to be completed	October 31, 2007 (Wednesday)	June 10, 2008 (Tuesday)

All other terms and conditions of the Offer remain unchanged. The Announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA.

The Acquirers and the Directors of MRL accept full responsibility jointly and severally for the information contained in this Public Announcement and also for the obligations of the Acquirer as laid down in terms of the Regulations.

This announcement would also be available on the SEBI website at http://www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirers:

ASHIKA CAPITAL LIMITED
1008, 10th Floor, Raheja Centre,
214, Nariman Point, Mumbai - 400 021.
Tel: +91-22-6611 1700; Fax: +91-22-6611 1710
E-Mail: mbd@ashikagroup.com
Contact Person: Mr. Narendra Kumar Gamini

ASHIKA
Growing & Sharing with You

Place: Mumbai
Date: April 29, 2008